

IT IS MANDATORY TO APPLY THREE LAYER MASKS IN PUBLIC PLACES FROM FRIDAY, THE CHIEF SECRETARY ISSUED ORDERS, MANDATES TO WEAR MASKS IN PUBLIC PLACES AND AGRICULTURAL MANDIS IN ALL URBAN AREAS OF THE STATE.

District : dipr

Department :

VIP Person : General

Press Release

State News

Attached Document :

LK-09-04-2020-9.docx (<http://103.203.138.54/news/205825/document/LK-09-04-2020-9.docx>)

DESCRIPTION

Three layer mask mandatory in public places from Friday

Chief Secretary issued orders

It is compulsory to wear masks in public places and agricultural mandis in all urban areas of the state

Jaipur, 9 April. To prevent the spread of Kovid-19 in the state and strictly follow the measures of lock down isolation, it is therefore mandatory that due to the outbreak of Kovid-19 pandemic in the state, the state government in all the municipal areas as well as in the notified mandis of the state and related Orders have been issued to comply with the instructions regarding the traveling public.

Chief Secretary DB Gupta has issued an order making it mandatory to wear masks in public places and agricultural mandis in all urban areas of the state. These orders will come into force with immediate effect. The Chief Secretary has issued orders under Section 22 of the Disaster Management Act in view of widespread public interest that all persons, whether for any purpose, reason or authority, go to any public place such as road, street, hospital, market etc. However, it will be mandatory to apply a three-layer standard mask or a cloth mask. It will be mandatory for persons traveling in private or state vehicles to wear masks. People working at any site, office or

workplace will also be required to apply masks.

According to the order, in addition to the standard masks available at the chemist's shop, home made clothes masks can also be used. These masks made of cloth will need to be disinfected and thoroughly after use. Employers at work sites must ensure that all their employees use a three layer mask.

Violation of these orders will be punishable under Section 188 of the IPC.

According to the order of the Chief Secretary, the District Collector, Additional District Magistrate, Sub Divisional Magistrate, Tehsildar, Naib Tehsildar, Sub-Inspector and above rank of Police Officer, Revenue Inspector, Sanitary Inspector and above are officers of local bodies and Mandi Secretary. The order has been authorized to be implemented.

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